

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00125/2021

Dated: 16.08.2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Udai Shanker Singh, aged about 63 years, son of late Hardev Singh, Retired as Sub Post Master, Resident of House No. 47 Thenduvamafi (Puregaja) Post Bikapur, District-Faizabad.

Applicant

By Advocate : Shri Surendran P

-VERSUS-

1. Union of India through the Secretary, Ministry of Communication & IT, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Post Master General (HQ Region), Lucknow.
4. General Manager (Finance) & Postal Accounts, Sector-D Aliganj Lucknow.
5. Senior Superintendent of Posts offices, Faizabad Division Faizabad.

Respondents.

By Advocate : Ms. Prayagmati Gupta

ORDER (ORAL)

Heard both learned counsel for the applicant as well as for the respondents.

2. Issue notice. Ms. Prayagmati Gupta, Learned Senior Central Government Standing Counsel accepts notice on behalf of all the respondents.

3. At the outset, the learned counsel for the applicant, submitted that given the facts and circumstances of this case, he would be satisfied, if the applicant's representation to Respondent No.5, (Senior Superintendent of Post Offices, Faizabad Division), dated 17.2.2021,(Annexure-13), is considered and after affording the applicant an opportunity of a personal hearing in order to explain his case better, disposed of by way of a reasoned and speaking order in accordance with law within a specified time frame.

4. At this Ms. Prayagmati Gupta, learned counsel for the respondents, submitted that in case, the representation of the applicant,(AnnexureA-13), is to be disposed of in the manner suggested, a period of at least three months would be necessary for this.

5. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate without entering into the

merits of the case, to dispose of this OA at the stage of admission itself by directing the respondent No. 5 (SSPO Faizabad Division), to consider the representation of the applicant made to him on 17.02.2021, (Annexure-13), and after affording the applicant an opportunity of personal hearing in order to better explain his case, decide the same by way of a reasoned and speaking order in accordance with law within a period of three months of the date of receipt of a certified copy of this order.

6. OA is disposed of accordingly.

7. There will be no order on costs.

**(A. MUKHOPADHAYA)
MEMBER (A)**

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